

ever, I shall convey it to the Ministers of Agriculture and Works and Housing for such action as they may consider necessary.

13.20 hrs.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL

RECOMMENDATION TO RAJYA SABHA TO APPOINT MEMBERS TO JOINT COMMITTEE

SHRI P. G. MAVALANKAR (Ahmedabad): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the retirement of Sarva-Shri Jaisukhlal Hathi, Ajit Prasad Jain, Ram Niwas Mirdha, C. D. Pande and Bindeshwari Prasad Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER.: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancies caused by the retirement of Sarva-shri Jaisukhlal Hathi, Ajit Prasad Jain, Ram Niwas Mirdha, C. D. Pande and Bindeshwari Prasad Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted.*

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice...

MR. SPEAKER: I have nothing before me. Mr. S. M. Banerjee. I

am not permitting any one except Mr. S. M. Banerjee. Mr. Jyotirmoy Bosu, you cannot force yourself on me like this. I am not allowing you. How can you suddenly get up and raise any matter like this? I have called only Mr. S. M. Banerjee. You cannot coerce the Chair. You cannot force me. I have allowed already one motion. As for the others I will see if they are within the competence of this Parliament to be brought. You suddenly come up and bring something here; I have no time to examine while I am conducting the business of the House. I receive hundreds of such Motions and I must study them.

SHRI JYOTIRMOY BOSU: I am very responsible..

MR. SPEAKER: You are n responsible at all. You try to coerce the Chair, which I refuse to accept. I can see whether this particular Motion should be sent to Home Minister or not. I cannot give you an off-hand reply. You cannot force me. You cannot force me to just throw it on to him, without myself first being satisfied about it. I will examine whether it is within the proper jurisdiction of this Parliament or not.

SHRI JYOTIRMOY BOSU: Meanwhile, let the Home Minister collect the information.

MR. SPEAKER: I cannot give any ruling I will have to examine. If there is anything for him, I will ask the Home Minister about it. If the Home Minister is not concerned, I will not ask him. I will have to see that. (*Interruptions*).

Please do not interrupt me while I am conducting the proceedings You say something when I am sitting here. I have to conduct the proceedings. At present no matter is before me. I will never get exercised. You also do not get exercised. Everything is being shown as being exercised. You are showing that you are very much exercised. I know it and you know it. You